

Gopi Ram and Others

Vs

State of Haryana and Others

Civil Appeals Nos. 2236 Of 1977, 3-6, 2020-1024, 951, 2075-2084, 2141, 548,683,947, 948,970,978-991, 1814-1828, 1834, 2159-2161 And 119 Of 1978; Special Leave Petitions Nos. 3373, 5273-5281, 5721-5741, 5744, 339, 84, 1712, 2847 And 3518 Of 1978 And 8336, 70, 159-162, 518-522, 6941,1800-1802,2086,2729,6051,7318, 7431, 6319,490,20,157,203,244,1408, 1611,1847,3411,4451,5538,4719,4923, 5039,5063,5056,5171,5172,7180,9594, 10612 And 4785 of 1979

(CJI Y. V. chandrachud, O. Chinnappa Reddy JJ)

14.01.1982

ORDER

1. These appeals and special leave petitions will stand disposal of in the light of the judgment in Seth Nand Lal v. State of Haryana. The result is that these appeals and special leave petitions are dismissed.
2. Mr. Naunit Lal, who appears on behalf of some of the appellants/petitioners, says that there are standing crops on the lands which are in possessions of his clients and that they should not be dispossessed until such time as the crops are harvested. We direct that possessions of the lands on which there are standing crops shall not be taken until the end of May 1982.
3. Our Order regarding the possession of land on which there are standing crops will apply to all the lands involved in these appeals and special leave petitions.

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